

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1516**

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

CASH DOLE TO SRI LANKAN REFUGEES

1516. SHRI RAVIKUMAR D.:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any plan to increase the monthly cash dole given to Sri Lankan refugees who are languishing in more than 100 camps in Tamil Nadu, if so, the details thereof and if not, the reasons therefor;**
- (b) whether the Government has any proposal to construct temporary houses for the refugees;**
- (c) if so, the details of amenities including the cash dole given to refugees belonging to various countries;**
- (d) the provisions available to the refugee children to get quality education; and**
- (e) the details of the repatriates given citizenship under Rajiv Gandhi - Jayawardane Accord signed between India and Sri Lanka?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

- (a) The cash dole to Tamil refugees from Sri Lanka are considered for revision from time to time.**
- (b) The Government of Tamil Nadu has decided to construct 7469 houses for these refugees.**
- (c) The scheme for rehabilitation of refugees from various countries is guided by the requirement of that particular community, area of their settlement and other considerations. Therefore, amenities including cash dole cannot be compared with one another.**

(d) Free education is provided to children of such refugee families who are studying in Government and Government-aided schools in Tamil Nadu.

(e) Citizenship was not a part of the mandate of the Rajiv Gandhi - Jayawardene Accord signed between India and Sri Lanka in 1987.
